

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:412

ANSWERED ON:02.03.2005

INQUIRY AGAINST OFFICIALS

Renge Patil Shri Tukaram Ganpatrao; Vasava Shri Mansukhbhai D.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) the details of officers of IAS, IPS and IFS including those on Central deputation against whom the cases were filed by the CBI in the judicial courts, year-wise and State-wise in the last four years; and

(b) the number of cases disposed of as on date which were filed in the last four years?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a): According to the information given by the CBI, charge sheets in 24 cases against IAS/IPS/IFS officers were filed in courts during 2001, 2002, 2003 and 2004. The year-wise break up is:

2001	-	8
2002	-	3
2003	-	4
2004	-	9

Since the cases have inter state ramifications, CBI has informed that state-wise segregation of officers involved in the cases is not maintained.

(b): Out of the 24 cases, 4 cases (which include one where the accused died) have been disposed off by the Courts.